

Central Administrative Tribunal  
Principal Bench

CP-507/2004  
OA-1540/2003

New Delhi this the 21<sup>st</sup> day of March, 2005

Hon'ble Shri V.K. Majotra, Vice Chairman (A)  
Hon'ble Shri Shanker Raju, Member (J)

1. Shiv Kumar,  
S/o late Shri Krishan Lal,  
R/o 244, Rampuri (Bhoor), Ghaziabad.
2. Virendra Sahai,  
S/o late Bhagwan Sahai,  
R/o 167/B, New Railway Colony,  
Lal Bagh, Bikaner.
3. Mrs. Shashi Bala, Wife of Shri Sunil Talwar,  
R/o A-263/1, DDA Flats, Ashok Vihar, Phase-I,  
New Delhi.
4. Mrs. Nisha Beri, wife of .....  
Resident of 12/8, Seva Nagar Railway Colony,  
New Delhi.
5. Ms. Arti, Daughter of late Shri Tarkeshwar Lal,  
resident of 8/4, Railway Colony,  
Delhi Kishanganj.
6. Ashok Chopra, Son of Shri O.P. Chopra,  
resident of 39, Rama Park, Delhi Kishanganj, Delhi-7.
7. Ashok Kumar Sharma, Son of Shri S.R. Sharma,  
resident of C-20K, Railway Flats, Lajpat Nagar,  
New Delhi.
8. Mrs. Suman Yeoward, wife of .....  
resident of 10, Ekta Apartments, Geeta Colony, Delhi.
9. Mrs. Savaita Gulati, Wife of Shri Sunil Gulati,  
resident of 44CB, Shakimar Bagh, Delhi.
10. Mrs. Amarjeet Kaur, Wife of late Jagdish Singh,  
resident of 40 MN, Bari More Sarai,  
Railway Colony, Delhi.
11. Anil Kumar Kohli, Son of Shri G.L. Kohli,  
resident of 13/7, Seva Nagar, Railway Colony,  
New Delhi.

- Applicants

(By Advocate: Shri M.L. Sharma, proxy for  
Shri T.S. Pandey)

Versus

1. Shri R.K. Singh,  
Chairman, Railway Board,  
Rail Bhawan, New Delhi.

(6)

2. Shri R.R. Jaruhar,  
General Manager, Northern Railway,  
Baroda House,  
New Delhi.

-Respondents

(By Advocate: Shri V.S.R. Krishna)

ORDER (Oral)

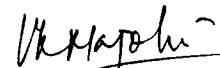
Hon'ble Shri V.K. Majotra, Vice Chairman (A)

Learned counsel of respondents has filed copy of order dated 17.2.2005 to the effect that applicants have been promoted to Group 'B' post of PS-I consequent to which they have joined the new position and stated that the consequential benefits would also be granted to them within another 8 weeks' time.

2. In our view, substantial compliance of Tribunal's directions has been made by the respondents and it is hoped that respondents shall grant the consequential benefits of promotion to the applicants in pursuance of Tribunal's directions within a period of 8 weeks from now. C.P. is accordingly dropped and notices to the respondents are discharged.

  
(Shanker Raju)

Member (J)  
cc.

  
(V.K. Majotra)  
Vice Chairman (A)

21.3.05